

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:1069
ANSWERED ON:25.11.2009
LEGISLATION FOR WHISTLE BLOWERS
Shekhar Shri Neeraj

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government has drafted a legislation to protect the whistle blowers;
- (b) if so, the details therefor;
- (c) whether the proposed legislation contains provision to deal with corporate whistle blowers;
- (d) if not, the reasons therefor;
- (e) the details of corruption cases that were brought to light by whistle blowers during the last three years and the current year, year-wise; and
- (f) the role of Central Vigilance Commission (CVC) stipulated in the said legislation?

Answer

MINISTER OF THE STATE (Independent Charge) IN THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF THE STATE (Independent Charge) IN THE MINISTRY OF EARTH SCIENCE; MINISTER OF THE STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND MINISTER OF THE STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS. (SHRI PRITHVIRAJ CHAVAN)

(a) to (d) & (f): The Government is in the process of finalizing a draft legislation to protect the whistle blowers. Details are yet to be firmed up.

(e): The number of complaints received in the CVC during the last three years were as under :-

Year No. of complaints

2006 338
2007 328
2008 276